

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

16

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/269/ (IB)/2017
NAME OF THE PETITIONER(S) : LAKSHMI INTERNATIONAL
NAME OF THE RESPONDENT(S) : EAST COAST CONSTRUCTIONS & INDUSTRIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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PJ RISHIKESH

for Respondent

MSR

PJ SRI LAKSHMI

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D. VEDA


for Petitioner

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ORDER

Counsel for the Petitioner present. Counsel for the Respondent is also present. The requirements under Section 9 (3) (b) and (c) of the I&B Code, 2016 had to be completed by the Operational Creditor by 15.7.2017, to which the Operational Creditor has not complied with. The non-compliance with the provisions of Section 9 (3) (b) and (c) of the I&B Code, 2016 makes the Petition incomplete. Therefore, the Petition is rejected in the light of the provisions of Section 9 (5) (i) (a) of the I&B Code, 2016. However, the Petitioner is at liberty to file a fresh Petition as per the Notification dated 29.06.2017. Order pronounced in open Court.


(S. Vijayaraghavan)
Member (Technical)
PAM


(Ch. Md. Sharief Tariq)
Member (Judicial)